NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 218/2016 RT NO. 128/Chd/Hry/2017

In the matter of scheme of reduction of capital of :

Carrierbuilder.com India Pvt. Ltd. ...Petitioner Company.

Present: Mr. R.P.S. Khurana, Practising Company Secretary for petitioner-

company.

Mr. Om Parkash Sharma, Official Liquidator, Chandigarh.

Mr. R.P.S. Khurana, Authorised Representative of the petitioner-company submits that compliance affidavit as per order dated 15.09.2017 has not been filed and seeks short time to file the same. It is submitted that a period of three months is required to be granted for taking up the petition for hearing which would expire in the middle of February, 2018. The matter be listed for hearing on 01.03.2018.

Mr. Khurana further submits that reply to the observations made by the Regional Director, Northern Region, Ministry of Corporate Affairs has already been filed. The petitioner is directed to supply copy of the reply to the Official Liquidator representing the Regional Director within three days under appropriate receipt. The petitioner is further directed to file affidavit of service in compliance with the order dated 15.09.2017 along with copy of postal receipt, tracking report and copy of newspaper publications within 10 days.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

January 11, 2018.